



**REGIONAL OFFICE,
C.G. ENVIRONMENT CONSERVATION BOARD,
T.V. TOWER ROAD, DISTRICT- RAIGARH (CG)**

E-mail: roraigarh.cecb@gmail.com

No. 41 /R.O./T.S./C.E.C.B./2023

Raigarh, dated: 11 / 04/2023

To,

✓ The Registrar
Principal Bench,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001

Subject :- Hon'ble Tribunal order dated 03-03-2023 in matter of Anju Agrawal & Ors. Vs State of Chhattisgarh (O.A. 36/2023) and WPC 1640/2023 JSW Ispat Special Products Limited Vs. Chhattisgarh Environment Conservation Board and Others
Reference :- Order of the Hon'ble High Court of Chhattisgarh dated 10-04-2023 passed in WPC 1640/2023.

Respected Sir/Madam,

JSW Ispat Special Products Limited has preferred WPC 1640/2023 before the Hon'ble High Court of Chhattisgarh whereby they have challenged the order dated 03-03-2023 passed by the Hon'ble Tribunal in matter of Anju Agrawal & Ors. Vs State of Chhattisgarh (O.A. 36/2023). The relevant portion of the order dated 10-04-2023 passed by the Hon'ble High in WPC 1640/2023 is reproduced below:-

"Meanwhile, purely as an interim measure, considering the contentions made by learned Senior Counsels for Petitioners that the impugned Order has been passed without giving notice to the Petitioner establishment, prima facie, a strong case for grant of Interim Relief has been made out.

Accordingly, there shall be stay on the effect and operation of the impugned Order till the next date of hearing.

Till the next date of hearing also, the Committee so constituted shall not act upon the directions given by the National Green Tribunal."

SP

A copy of the above mentioned order of the Hon'able High Court of Chhattisgarh is hereby attached with this letter for your kind perusal and favor of information please.

Attachment:- As above.



REGIONAL OFFICER

Regional Office

Chhattisgarh Environment Conservation Board,
Raigarh(C.G.)

Entd. No.- /R.O./T.S./ C.E.C.B./ 2023

Raigarh, dated : / /2023

Copy to : The Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur
Atal Nagar, Raipur for information please.



REGIONAL OFFICER

Regional Office

Chhattisgarh Environment Conservation Board
Raigarh (C.G.)

HIGH COURT OF CHHATTISGARH AT BILASPUR**Order-Sheet****Writ Petition (C) No. 1640 of 2023**

1. JSW Ispat Special Products Limited (Formerly M/s Monnet Ispat and Energy Limited), having its Plant Office at Village Naharpali, Tehsil Kharsia, District Raigarh (C.G.), through its Authorised Signatory, Shri K.P.S. Chani.
2. Sateesh Mishra, S/o Shri I.N. Mishra, aged about 50 years, R/o LIG 28, Housing Board Colony, Boari Dadar, Raigarh (C.G.)

... Petitioners**versus**

1. Chhattisgarh Environment Conservation Board, through: Member Secretary, Paryawas Bhawan, North Block, Sector 19, Nava Raipur, Atal Nagar, District Raipur (C.G.)
2. Anju Agrawal, W/o Sunil Agrawal, aged about 47 years, R/o Putrishala Road, Kharsia, District Raigarh (C.G.)
3. State of Chhattisgarh, through Secretary, Department of Housing and Environment, Nawa Raipur, District Raipur (C.G.)
4. Union of India, through its Secretary, Ministry of Environment, Forest and Climate Change, Paryavaran Bhawan Jorbagh Road, New Delhi - 110003.
5. Union of India, through its Secretary, Ministry of Corporate Affairs, Wing-A, Shastri Bhawan, Rajendra Prasad Road, New Delhi-01

... Respondents

10/04/2023	<p>Mr. Ravindra Shrivastava, Senior Advocate, Mr. Abhishek Sinha, Senior Advocate, Mr. Ankit Singhal, Mr. Ashish Mittal, Mr. Nilad Laud, Mr. Ieeshan Sharma, Ms. Devangna Singh, Mr. Arpit Agrawal and Ms. Anjali Sharma, Advocates, for Petitioners.</p> <p>Mr. Abhijeet Mishra, Advocate, for Respondent No.1.</p> <p>Mr. Chandresh Shrivastava, Addl. A.G., for Respondent No.3.</p> <p>Ms. Anmol Sharma, Advocate, under instructions of Mr. Ramakant Mishra, Dy.S.G., for Respondents No.4 & 5.</p> <p>Let Notice be issued only to Respondent No.2 by ordinary as well as registered mode of service to be paid within seven days from today.</p> <p>Notice be made returnable within four weeks.</p> <p>In addition, Dasti service is also permitted.</p> <p>Also issue Notice on I.A. No.1 - Application for grant of Interim Relief.</p> <p>List this Writ Petition for hearing on 11.5.2023 in List-1.</p>

Meanwhile, purely as an interim measure, considering the contentions made by learned Senior Counsels for Petitioners that the impugned Order has been passed without giving notice to the Petitioner establishment, prima facie, a strong case for grant of Interim Relief has been made out.

Accordingly, there shall be stay on the effect and operation of the impugned Order till the next date of hearing.

Till the next date of hearing also, the Committee so constituted shall not act upon the directions given by the National Green Tribunal.

Sd/-

(P. Sam Koshy)
JUDGE